

[English]

Now, Papers Laid Shri Ram vilas Paswan.

[English]

SHRI MANONRAJAN BHAKATA: It is unfortunate that you don't hear about Andaman and Nicobar Islands.

MR. SPEAKER: It is not unfortunate because every day I permit you, I have allowed you to raise the issues regarding Andaman and Nicobar. Please take your seat.

(Interruptions)

13.22 hrs.

PAPERS LAID ON THE TABLE

[Translation]

Annual Report, Annual Accounts and Review on the Working of Central Wakf Council for 1988-89 and Statement for delay in laying these papers etc.

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wakf council for the year 1988-89.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the

Central Wakf Council for the year 1988-89 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Wakf Council, for the year 1988-89.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—832/90]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education for the year 1988-89.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Board for Workers Education for the year 1988-89 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Board for Workers Education for the year 1988-89.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT—833/90]

[English]

Notification under Essential Services Maintenance Act, 1981

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI BHAJAMAN BEHERA): Sir, on behalf of Shri M.S. Gurupadaswamy, I beg to lay on the Table a copy of the notification no. S.C. 370 (E) (Hindi and English versions) published in Gazette of India dated the 7th May, 1990 declaring any establishment or undertaking dealing with the production, supply or distribution of natural gas to be an essential service for the purposes of the Essential Services Maintenance Act, 1981 under sub-section (2) of section 2 of the said Act. [Placed in Library. See No. LT-834/90]

Annual Report of Review on the working of National Institute of Urban Affairs, New Delhi for 1988-89

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLIMARAN): I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 1988-89 along with Audited Accounts.
- (2) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Urban Affairs, New Delhi, for the year 1988-89. [Placed in Library. See No. LT-835/90]

Drugs and Cosmetics Third Amendment Rules, 1989, Notification under Food Adulteration Act, 1940 and Statements for delay in laying these papers etc. etc.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): Sir, on behalf

of Shri Rasheed Masood, I beg to lay on the Table —

- (1) A copy of the Drug and Cosmetic Third Amendment Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 784 (E) in Gazette of India dated the 28th August, 1989 under section 38 of the Drugs and Cosmetics Act, 1940. [Placed in Library. See No. LT-836/90]
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954:-
 - i) The Prevention of Food Adulteration (Second Amendment) Rules, 1988 published in Notification No. G.S.R. 437 (E) in Gazette of India dated the 8th April, 1988 together with a corrigendum thereto published in Notification No. G.S.R. 1081 (E) dated the 17th November, 1988. [Placed in Library. See No. LT-837/90]
 - ii) The prevention of Food Adulteration (Fifth Amendment) Rules, 1988 published in Notification No. G.S.R. 618 (E) in Gazette of India dated the 16th May, 1988 together with a corrigendum thereto published in Notification No. G.S.R. 865 (E) dated the 12th August, 1988. [Placed in Library. See No. LT-838/90]
- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) and (ii) of (2) above. [Placed in Library. See No. LT-837-838/90]

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- a) i) Review by the Government on the working of the Indian Medicines Pharmaceutical Corporation Limited, Mohan, for the year 1988-89.
- ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Mohan, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-839/90]
- b) i) Review by the Government on the working of the Hospital Services Consultancy Corporation (India) Limited, New Delhi, for the year 1989-89.
- ii) Annual Report of the Hospital Services Consultancy Corporation (India) Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-840/90]
- (5) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above [Placed in Library. See No. LT-839-840/90]
- (6) i) A copy of Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1988-89 under section 19 of the Postgraduate Institute of Medical Education and Research, Chandigarh Act, 1966.
- ii) A copy of the Annual Accounts (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research Chandigarh, for the year 1988-89 together with Audit Report thereon under section 18 of the Postgraduate Institute of Medical Education and Research, Chandigarh Act, 1966.
- iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1988-89.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6 above) [Placed in Library. See No. LT-841/90]
- (8) i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1988-89.
- ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1988-89 together with Audit Report thereon.
- iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Health and Family Welfare, New Delhi, for the year 1988-89.

- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above. [Placed in Library. See No. LT-842/90]
- (10) i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India) for the year 1988-89 along with Audited Accounts.
- ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Sciences (India) for the Year 1988-89.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above. [Placed in Library. See No. LT-843/90]

13.23 hrs

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report to report the following messages received from the Secretary-General of Rajya Sabha:—

- i) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Wednesday, the 2nd May, 1990, adopted the following motion in regard to the Committee on Public Accounts:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from

Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term ending on the 30th April, 1991 and do proceed to elect in such manner as the Chairman may direct, seven members from among the members of the House to serve on the said committee."

2) I am further to inform the Lok Sabha that in pursuance of the above motion, the following members of the Rajya Sabha have been duly elected to the said Committee:—

1. Shri Rameshwar Thakur
2. Shri H. Hanumanthappa
3. Shri Vishvjit P. Singh
4. Shri Kamal Morarka
5. Shri T.R. Balu
6. Dr. Nagen Saikia
7. Shri Sunil Basu Ray.

- ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Wednesday the 2nd May, 1990, adopted the following motion in regard to the Committee on Public Undertakings:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the term ending on the 30th April, 1991 and do proceed to elect in such manner as the Chairman may direct, seven members from among the members of the House to serve on the said Committee."

I am further to inform the Lok Sabha that in pursuance of the above motion, the follow-